contribution (@1.16 per cent) under EPS, 1995 and Minimum Pension of ₹1000/-per month in respect of all pensioners including SC/ST under EPS, 1995.

## Complaints regarding delay in payment of unorganised labourers

†1083. DR. KIRODI LAL MEENA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has received complaints regarding delay in payments and the under payment of wages fixed by Government to unorganised labourers;

(b) if so, the officer or agency responsible for paying the eligible workers according to the work done during that particular day; and

(c) whether there has been instances of preparing fake muster rolls for misappropriation of Government money, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Under various Labour laws, including Minimum Wages Act, 1948, Payment of Wages Act, 1936, the enforcement is secured at two levels. In the Central Sphere the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of noncompliance, penal provisions prescribed under Section 22 of the Minimum Wages Act are taken recourse to.

## Amendment in Child Labour Act

1084. SHRI TIRUCHI SIVA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry propose to amend the Child Labour (Prohibition and Regulation) Act, 1986 to increase the age banning child labour from 14 years to 16 years or 18 years; and

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.

(b) if not, the reasons as to why child labour is made illegal only upto the age of 14 years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) No, Sir. The Government has amended the Child Labour (Prohibition and Regulation) Act, 1986 and enacted the Child Labour (Prohibition and Regulation) Amendment Act, 2016 which came into force with effect from 1.9.2016. The Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 as amended in 2016 *inter-alia* covers complete prohibition on employment of work of below 14 years of age in all occupations and processes; linking the age of the prohibition of employment with the age for free and compulsory education under Right to Education Act, 2009; prohibition on employment of adolescents (14 to 18 years of age) in hazardous occupations or processes and making stricter punishment for the employers contravening the provisions of the Act.

## Implementation of the policy of 'Equal Pay for Equal Work'

†1085. DR. SATYANARAYAN JATIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the measures taken to implement the policy of 'equal pay for equal work' in the various categories of labours in industries and the achievements thereof; and

(b) the manner in which the discrepancies in the salary of the labourers doing equal work, workers of skilled and semi-skilled category and the engaged regular labourers and the contractual labourers for the regular works for the production in industry?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed thereunder regulate the employment of contract labour. Rule 25(2)(v)(a) of the Contract Labour (Regulation and Abolition) Central Rules, 1971, provides for parity as mentioned below:

"in cases where the workmen employed by the contractor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other

<sup>&</sup>lt;sup>†</sup>Original notice of the question was received in Hindi.